

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 421/2022

IN THE MATTER OF

Ranvir Singh

..... Applicant

Versus

State of Haryana & Ors

..... Respondent

**COMPLIANCE REPORT OF ORDERS
DATED 14.02.2023.**

MOST RESPECTFULLY SHOWETH:-

1. That this application is pending before this Hon'ble Tribunal and fixed for 19.04.2023

2. That this Hon'ble Tribunal on 14.02.2023 has passed the following order:-

"..... in view of order passed by Hon'ble Supreme Court of India, respondent no. 1, 2, 4 and 5 are directed to take requisite steps for removal of the complete encroachment. The District Magistrate and the Commissioner of the Police, Panchkula are directed to provide requisite assistance building policy help for removal of the complete encroachment.

Action taken report be filed by the respondent no. 1, 2, 4 and 5 within two months.

In case of non removal of the encroachment, the Estate Officer, HSVP, Panchkula, the District Magistrate and the Commissioner of Police, Panchkula shall appear before this Tribunal physically to explain the reason for non compliance with the order passed by the Hon'ble Supreme Court of India.

List for further consideration on 19.04.2023"

3. That Estate Officer, HSVP, Panchkula vide letter dated 13.04.2023 requested to Deputy Commissioner, Panchkula and Deputy Commissioner of Police, Panchkula to provide "the encroachment drive to remove the encroachment from Village- Devinagar, Sector-3, Urban Estate, Panchkula is to be conducted on 14.04.2023 (09.00 A.M). it is also

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intimated that the encroachment is to be removed in compliance of order dated 14.02.2023 passed by Hon'ble NGT, New Delhi in above case and the land involved in the case is the same land i.e. land of Village- Devi Nagar, Sector-3 Panchkulaas intimated earlier. It is therefore requested to please depute Duty Magistrate for above said drive to maintain the law and order during the operation in the said area. The Deputy Commissioner of Police is requested to provide 150 nos. of police personnel's (100 men + 50 women) under the supervision of police officer to accompany the enforcement staff to maintain law and order being sensitive area on 14.04.2023 at 9.00 A.M. in the office of Estate Office, HSVP, Sector-6, Panchkula". The copy of letter dated 13.04.2023 is attached herewith as **Annexure R-1.**

4. That thereafter Deputy Commissioner vide order No. 5374-81 dated 13.04.2023 appointed Sh. N.K. Payal, Executive Engineer, HSVP Division No. II, Panchkula as Duty Magistrate. The copy of order dated 13.04.2023 is attached herewith as **Annexure R-2.** Further Deputy Commissioner of Police vide letter dated 13.04.2023 has deputed 150 Police Personnel (120 men + 30 Female) alongwith anti riot equipment for 14.04.2023. The copy of letter dated 13.04.2023 is attached herewith as **Annexure R-3.**
5. That on 14.04.2023 complete encroachment has removed from the site in question i.e. Village- Devinagar as alleged by the applicant and photographs of drive removing encroachment are attached herewith as **Annexure R-4 (Colly).**

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6. That as complete encroachment has been removed hence order dated 14.02.2023 passed by this Tribunal stands complied with.

In view of the above stated report, it is prayed that the present application may kindly be dismissed in the interest of justice.

Dated: 14.4.23

Place: Panchkula


Manav Malik,
Estate Officer, HSVP, Panchkula.

From

The Deputy Commissioner of Police,
Panchkula

To

Estate Officer,
HSVP, Panchkula

No. *442/OSI* Dated *13/04/2023*

Subject **Special Enforcement drive to remove the encroachment
Village Devi Nagar, Sector-3, urban Estate, Panchkula on
14.04.2023**

Memo.

Kindly refer to your office memo No. 2458 dated 13.04.2023,
on the subject cited above.

2. It is submitted that 150 Nos. Police Personnel's (120 Male + 30
Female) have been deputed under the supervision of Sh. Surender Singh, HPS,
ACP Zone-1 and Insp. Sukhbir Singh, SHO PS Sector-5 for above said duty . They
will be report in Estate Officer, HSVP Sector-6 Panchkula on 14.04.2023 at. 09:00
AM along with anti riots equipment. This is for your kind information, please.



(P/SI Suresh Pal, OSI PKL)
for Deputy Commissioner of Police,
Panchkula.

इस कार्यालय के आदेश पृ0कमांक 5366-73/एम.ए./एम.सी-3, दिनांक 13.04.2023 की निरन्तरता में।

सम्पदा अधिकारी, हरियाणा शहरी विकास प्राधिकरण, पंचकूला ने अपने पत्र क्रमांक 2471-72 दिनांक 13.04.2023 द्वारा सूचित किया है कि राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली द्वारा ओ.ए. न. 421/2022 रणवीर सिंह बनाम हरियाणा राज्य व अन्य में पारित आदेश दिनांक 14.02.2023 की अनुपालना में हरियाणा शहरी विकास प्राधिकरण, पंचकूला द्वारा दिनांक 14.04.2023 को प्रातः 09:00 बजे से गांव देवी नगर, सैक्टर-3, अर्बन स्टेट, पंचकूला में अवैध कब्जे हटवाने हेतु विशेष अभियान चलाया जाना है। इस विशेष अभियान के दौरान कानून एवं शान्ति व्यवस्था बनाये रखने के लिए पुलिस सहायता उपलब्ध करवाने व ड्युटी मैजिस्ट्रेट नियुक्त करने बारे अनुरोध किया है।

अतः मैं, डॉ0 प्रियंका सोनी, भा0प्र0से0, जिलाधीश, पंचकूला अपराध प्रक्रिया संहिता, 1973 की धारा 22(1) और 23(2) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए श्री विरेन्द्र पुनिया, क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड, पंचकूला के स्थान पर श्री एन. के. पायल, कार्यकारी अभियन्ता, हरियाणा शहरी विकास प्राधिकरण, पंचकूला, डिविजन-2 (मो0 9876310006) को दिनांक 14.04.2023 (प्रातः 09:00 बजे) के लिए गांव देवी नगर, सैक्टर-3, अर्बन स्टेट, पंचकूला में अवैध कब्जे हटवाये जाने हेतु चलाये जा रहे विशेष अभियान के दौरान कानून एवं शान्ति व्यवस्था बनाये रखने के लिए ड्युटी मैजिस्ट्रेट नियुक्त करती हूं।

उपमण्डलाधीश, पंचकूला उक्त अवसर पर कानून एवं शान्ति बनाये रखने के लिए पूर्ण प्रभारी होंगे।

पुलिस उपायुक्त, पंचकूला से अनुरोध है कि उक्त अवसर पर उपरोक्त स्थल पर तथा अन्यत्र स्थल पर सुरक्षा, यातायात, कानून एवं शान्ति व्यवस्था बनाये रखना सुनिश्चित करेंगे तथा पर्याप्त मात्रा में (100 पुरुष + 50 महिला) पुलिस कर्मी नियुक्त करेंगे व नियुक्त पुलिस बल को उक्त स्थल पर उपरोक्त ड्युटी मैजिस्ट्रेट से सम्पर्क करने के निर्देश देंगे।

इसके अतिरिक्त पुलिस उपायुक्त, पंचकूला उपरोक्त ड्युटी मैजिस्ट्रेट की व्यक्तिगत सुरक्षा का समुचित प्रबन्ध करेंगे।

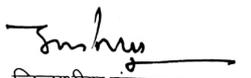
दिनांक 14.04.2023

—हस्ता—
जिलाधीश, पंचकूला।

पृ0कमांक 5374-81 /एम.ए./एम.सी-4, दिनांक

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. पुलिस उपायुक्त, पंचकूला।
2. उप मण्डलाधीश, पंचकूला।
3. सम्पदा अधिकारी, हरियाणा शहरी विकास प्राधिकरण, पंचकूला को उनके पत्र क्रमांक 2471-72 दिनांक 13.04.2023 के सन्दर्भ में भेजकर निर्देश दिये जाते हैं कि कब्जा कार्यवाही करने से पूर्व यह सुनिश्चित कर लेंगे कि प्रस्तावित भूमि बारे किसी सक्षम न्यायालय द्वारा कोई बंदी आदेश तो जारी नहीं किये गये हैं व सरकारी आदेशों/हिदायतों की उल्लंघना न की जाए। कार्यवाही के दौरान मामले में किसी भी प्रकार की कोताही पायी जाती है तो उसके आप स्वयं जिम्मेवार होंगे।
4. सिविल सर्जन, पंचकूला।
5. सम्बन्धित ड्युटी मैजिस्ट्रेट।
6. दमकल केन्द्र अधिकारी, पंचकूला।
7. स्टैनो टू उपायुक्त/नगराधीश।


कृते: जिलाधीश, पंचकूला











